

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 5227

TO BE ANSWERED ON MARCH 27, 2018

SLUM RE-DEVELOPMENT

No. 5227 DR. KIRIT P. SOLANKI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of houses built so far for slum dwellers along with the details of the occupancy, State/UT wise including Gujarat;
- (b) the details of the criteria used to identify beneficiaries and eligible slum-dwellers under the scheme; and
- (c) the details of the number of slums that have been developed and upgraded under the 'In-Situ' Slum Re-development component of the PMAY (urban)?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) & (b): 'Land' and 'Colonization' are State subjects and it is the responsibility of the State / UT Governments to provide housing to all its citizens including slum dwellers. Government of India, however, has launched the Pradhan Mantri Awas Yojana (Urban) {PMAY(U)} Mission on 25.6.2015 to provide central assistance to States/UTs for facilitating housing to all urban poor including slum dwellers.

Selection/identification of beneficiaries for the projects taken up under the Pradhan Mantri Awas Yojana (Urban) Mission comes within the purview of State/UT Governments. The mission guidelines stipulate that eligibility of the slum dwellers like cut-off date etc. will be decided by States/UTs preferably through legislation.

Contd/-

The details of the houses constructed and occupied by urban poor beneficiaries including slum dwellers under Pradhan Mantri Awas Yojana (Urban) {PMAY(U)} mission in various States/UTs including Gujarat, are at Annexure-I.

(c): State-wise details of houses sanctioned in slums under the ISSR component of PMAY (U), are at Annexure-II.

States/UTs wise details of houses constructed and occupied by urban poor beneficiaries including slum dwellers under PMAY-U of the Ministry of Housing and Urban Affairs.

[as on 12th Mar. 2018]

Sl. No.	Name of the State/ UT	Houses Completed (Nos)	Houses Occupied (Nos)
1	A&N Island (UT)	-	-
2	Andhra Pradesh	25,228	20,230
3	Arunachal Pradesh	15	15
4	Assam	24	24
5	Bihar	3,948	3,463
6	Chandigarh (UT)	3	3
7	Chhattisgarh	2,298	1,458
8	D&N Haveli (UT)	105	105
9	Daman & Diu (UT)	20	20
10	Delhi (UT)	193	193
11	Goa	6	6
12	Gujarat	41,895	30,857
13	Haryana	1,198	1,198
14	Himachal Pradesh	147	147
15	Jammu & Kashmir	118	118
16	Jharkhand	27,959	26,398
17	Karnataka	41,339	36,814
18	Kerala	2,021	1,985
19	Lakshdweep (UT)	-	-
20	Madhya Pradesh	36,044	30,383
21	Maharashtra	6,154	6,154
22	Manipur	87	87
23	Meghalaya	10	10
24	Mizoram	88	88
25	Nagaland	459	4
26	Orissa	2,899	2,619
27	Puducherry (UT)	10	10
28	Punjab	698	698
29	Rajasthan	15,284	6,266
30	Sikkim	-	-
31	TamilNadu	36,063	31,585
32	Telangana	817	133
33	Tripura	7,388	7,388
34	Uttar Pradesh	4,861	4,746
35	Uttrakhand	1,627	1,397
36	West Bengal	29,822	29,822
Grand Total :-		2,88,828	2,44,424

Annexure referred in answer to LSUSQ No - 5227 due for 27.03.2018

Details of houses sanctioned in Slums under In-situ Slum
Redovelopment (ISSR) component of the PMAY(U)

S.No.	State /UT	Number of Slums	Number of Houses Sanctioned
1	Chhattisgarh	13	6,671
2	Gujarat	87	41,621
3	Jharkhand	113	13,789
4	Madhya Pradesh	8	2,172
5	Maharashtra	19	2,356
6	Orissa	3	7,300
7	Punjab	1	1,025
Total		244	74,934